

F.No. J-11016/1/2017-Judicial (Part-2)
Government of India
Ministry of Law and Justice
Department of Legal Affairs
Judicial Section

Shastri Bhawan, New Delhi,
Dated 6th December, 2017

ORDER

With reference to this Department's earlier Orders No. 21(1)/2014-Judl. (Pt.) dated 11.12.2014, No. J-11016/2/2015-Judl. dated 07.01.2016 and No. J-11016/2/2015-Judl. dated 23.03.2016, the President is pleased to **extend** the terms of all the panel counsel whose names are occurring in the aforesaid Order dated 11.12.2014, **except** the counsel in Group 'A' Panel at Sl. No. 24, 32, 42, 84, 97, 116, 191 and in Group 'B' Panel at Sl. No. 81, for conducting Central Government litigation before the Supreme Court of India with effect from **11.12.2017**, for a period until further orders or till a new panel is notified.

2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 21(4)/99-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.

Inder Kumar
(Inder Kumar) 6.12.17
Additional Secretary

Copy to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General, PS to Solicitor General, PS to All Addl. Solicitors General.
3. The Registrar, Supreme Court of India, New Delhi.
4. The Incharge, Central Agency Section, Supreme Court Compound, New Delhi.
5. All the Branch Secretariats Mumbai, Kolkata, Bengaluru & Chennai.
6. The Pay & Accounts Office, Department of Legal Affairs, New Delhi.
7. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
8. Guard File/Judicial Section with 5 spare copies.

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